

Annexure-D

BROOKS LABORATORIES LIMITED
 CIN No.: L24232HP2002PLC006267, Regd. Office: Village Kishanpura, Halagur Road, Badli Dist. South H.P. - 11001
 E-mail: investors@brookslabs.net | Website: www.brookslabs.net

SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to SEBI Circular No. HO/38/13/1(2)/2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, shareholders are hereby informed that a Special Window has been opened from February 05, 2026, to February 04, 2027, for re-lodgement of transfer deeds. These facilities are available for re-lodgement of transfer deeds which were lodged before 1st April, 2019, for transfer of physical shares and were rejected/returns/not attended due to a deficiency in the documents/process or otherwise. All transfers requested duly rectified and re-lodged during the aforesaid period will be processed through the transfer cum demat mode, i.e. the shares will be transferred to the transferee only in dematerialised mode.

Shareholders who wish to avail the opportunity are requested to contact our Registrar and Transfer Agent MUGF Intime India Private Limited (formerly Link Intime India Private Limited) at rt.helpdesk@in.mfms.mfug.com, Contact Number **1800 1020 878, C 101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai, 400083.**

For Brooks Laboratories Limited
 SD/- Bhusan Singh Rana
 DIN: 10289384

Date : March 12, 2026
 Place: Badli

SHRIRAM FINANCE LIMITED

PUBLIC NOTICE

This is to inform our customers and public at large that our **Chas Branch** located at 1st Floor, above ICI Bank Bye Pass Road, Chas, Bokaro, Jharkhand-827013 will shift to 1st Floor, Ward No.30, Telidih Highway More, Chas, Bokaro, Jharkhand - 827013 from 25th June, 2026.

The Customers are requested to contact the new office premises for their needs.

REGIONAL BUSINESS HEAD

SHRIRAM FINANCE LIMITED

PUBLIC NOTICE

This is to inform our customers and public at large that our **Deori Branch** located at 1st Floor, H.No.-196, Jhunku Ward, Near Kachehri Tira, Deori, Sagar, Madhya Pradesh-470226 will shift to Ground Floor, H. No. 199/1, Ward No 15, Jhunku Ward, In Front of Gayatri Mandir, Near Kachari Tiraha, Deori, Sagar, Madhya Pradesh - 470226 from 23rd June, 2026.

The Customers are requested to contact the new office premises for their needs.

REGIONAL BUSINESS HEAD

SHRIRAM FINANCE LIMITED

PUBLIC NOTICE

This is to inform our customers and public at large that our **Baikunthpur Branch** located at 1st Floor, Near Little Millenium School, Bhandi Chowk, Baikunthapur, Korea, Chattisgarh - 497335 will shift to Main Road, Talwara, In Front of Durga Mandir, Manendragarh Road, Korea, Chattisgarh - 497339 from 22nd June, 2026.

The Customers are requested to contact the new office premises for their needs.

REGIONAL BUSINESS HEAD

SHRIRAM FINANCE LIMITED

PUBLIC NOTICE

This is to inform our customers and public at large that our **Ranchi Branch** located at 2nd Floor, Rukmini Tower, Opposite Goushala, Harmu Road, Ranchi, Jharkhand-834001 will shift to No:304, 3rd Floor, B Block, Panchwati Tower, Behind Vishal Mega Mart, Harmu Road, Ranchi, Jharkhand-834001 from 25th June, 2026.

The Customers are requested to contact the new office premises for their needs.

REGIONAL BUSINESS HEAD

APOLLO TYRES LTD.
 Regd. Office: 3rd Floor, Aarekal Mansion, Panampilly Nagar, Kochi-682036 (Kerala)
 (CIN:L25111KL1972PLC002449)
 Tel: +91 484 4012046 Fax: +91 484 4012048, Email: investors@apolloytyres.com, Web: apolloytyres.com

APOLLO TYRES LTD

NOTICE

SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

As per SEBI Circular No. HO/38/13/1(2)/2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, a **Special Window** is open from **February 5, 2026 to February 4, 2027 for re-lodgement of share transfer deeds.** This applies to transfer deeds lodged before April 1, 2019, that were rejected or returned due to deficiencies and missed the March 31, 2021 deadline. Members are requested to re-lodge such deeds within this period to complete the share transfer.

Shareholders who wish to avail the opportunity are requested to contact our Registrar and Share Transfer Agent, KFin Technologies Limited ('RTA') of the Company at: **Unit: (Apollo Tyres Ltd), Selenu Tower B, Plot 31 & 32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500 032, Telangana.** Contact No. Toll-Free No.18003094001, Tel. No. 04067161527, Email Address: einward.ris@kfin.tech.com

For Apollo Tyres Ltd.
 Sd/-
Seema Thapar
 Company Secretary & Compliance Officer

Date: March 13, 2026
 Place: Gurugram

Bank of Maharashtra

New Corporate Office, Montclair Building, 134/1, Baner-Pashan Link Road, Baner, Pune-411 021. Ph.: 020-25537265/264

PUBLIC NOTICE

Closure of KYC- Non Compliant Accounts

Bank has identified several accounts that have no customer induced transaction for over one year or maintain unsatisfactory transaction levels. Additionally, many of these accounts have an outstanding balance Zero Or lower than the accumulated service charges or have failed to complete/update the mandatory KYC/Re-KYC. To mitigate security risks and ensure operational efficiency, the Bank has decided to close such accounts.

Notice is hereby given to all such account holders that these accounts will be closed 15 days from the date of this notice without further intimation. Please note that accounts linked to active Loans, Lockers, Demat services, or under government subsidy /DBT schemes will be excluded from this specific closure process.

To keep your account active and avoid closure, customers are advised to visit their branch immediately. You must submit your latest KYC documents and a recent photograph to complete the Re-KYC process and perform a transaction to reactivate the account.

Customers who do not wish to continue or fail to update their records within the notice period will have their accounts closed. However, you remain welcome to open a new account in the future by complying with the prevailing KYC norms. For any queries or assistance, please contact your home branch.

Authorized Officer
 Bank of Maharashtra

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SVARYU ENERGY LIMITED

Relevant Particulars	
1. Name of corporate debtor	SVARYU ENERGY LIMITED
2. Date of incorporation of corporate debtor	15-04-2008
3. Authority under which corporate debtor is incorporated / registered	ROC MUMBAI
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L40100MH2008PLC438187
5. Address of the registered office and principal office (if any) of corporate debtor	Marathon Futures, 29th Floor, Link No. 2916 to 2918, A Wing, Midival Mills Compound, NM Joshi Marg, Lower Panel, Mumbai - 400013, Delsite Road, Mumbai, Mumbai/Maharashtra, India, 400013
6. Insolvency commencement date in respect of corporate debtor	09-03-2026
7. Estimated date of closure of insolvency resolution process	07/09/2026 (180 days from the date of commencement of CIRP i.e. 09-03-2026)
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA. MAHESH LAKSHMANADASS IBB/IPA-001/IP-P01734/2019-20/12654
9. Address and e-mail of the interim resolution professional, as registered with the Board	3/318/CS/11, BHAGYA RESIDENCY, RAMAYANKADU, SEELANAKHENPATTI, SALEM-636201, MAIL: MAHESH@IPRMAIL.COM
10. Address and e-mail to be used for correspondence with the interim resolution professional	3/318/CS/11, BHAGYA RESIDENCY, RAMAYANKADU, SEELANAKHENPATTI, SALEM-636201, MAIL: CIRPSVARYUENERGY@GMAIL.COM
11. Last date for submission of claims	23-03-2026
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibb.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SVARYU ENERGY LIMITED vide order dated **24th February 2026** in CP/IB/88/CHE/2024. The creditors of SVARYU ENERGY LIMITED, are hereby called upon to submit their claims with proof on or before 23-03-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: MAHESH LAKSHMANADASS
 INTERIM RESOLUTION PROFESSIONAL, IBB/IPA-001/IP-P01734/2019-20/12654
 SVARYU ENERGY LIMITED.
 Date and Place : 13-03-2026 Salem, Tamil Nadu

FORM NO. NCLT. 3A
ADVERTISEMENT DETAILING PETITION
 [SEE RULE 35 OF THE NATIONAL COMPANY LAW TRIBUNAL RULES, 2016]
 IN THE MATTER OF SCHEME OF AMALGAMATION OF

AUREUSTECH SYSTEMS PRIVATE LIMITED
 (PETITIONER COMPANY NO.1 /TRANSFEROR COMPANY)
 WITH
HAPPIEST MINDS TECHNOLOGIES LIMITED
 (PETITIONER COMPANY NO.2 /TRANSFEEEE COMPANY)
 AND
THEIR RESPECTIVE SHAREHOLDERS AND CREDITORS
 COMPANY PETITION (CAA) NO. 11/BB/2026
 CONNECTED WITH
 COMPANY APPLICATION (CAA) NO.41/BB/2025

AUREUSTECH SYSTEMS PRIVATE LIMITED
 (CIN: U72900KA2019FTC203513)
 A Company incorporated under the Companies Act, 2013, Having its Registered Office at SJR Equinox, Sy.No.47/8, Doddathogur Village, Begur Hobli, Electronics City Phase 1, Hosur Road, Electronics City, Bengaluru South, Karnataka, India, 560100.
Represented by Mr. Praveen Kumar Darshankar, Authorized Signatory
 ... Petitioner Company No.1 /Transferor Company

HAPPIEST MINDS TECHNOLOGIES LIMITED
 (CIN: L72900KA2011PLC057931)
 A Company incorporated under the Companies Act, 1956, Having its Registered Office at #531-4, Hosur Main Road, Madivala (Next to Madivala Police Station), Bengaluru, Karnataka, India, 560068.
Represented by Mr. Anand Balakrishnan, Authorized Signatory
 ... Petitioner Company No. 2 / Transferee Company
 (Together called as "Petitioner Companies")

NOTICE OF PETITION

A Joint Company Petition under Sections 230 to 232 of the Companies Act, 2013, seeking approval of Scheme of Amalgamation of Aureustech Systems Private Limited with Happiest Minds Technologies Limited and their respective Shareholders and Creditors (Scheme) was presented by the Petitioner Companies on **06th day of March, 2026** and the said Petition is fixed for hearing before the Hon'ble National Company Law Tribunal, Bengaluru Bench on **22nd day of May, 2026**. Any person desirous of supporting or opposing the said petition should send to the respective Petitioner Companies Registered Office, notice of his/ her intention, signed by him/ her or his/ her Advocate/ Representative, with his/ her name and address, so as to reach the Petitioner's Registered office not later than two days before the date fixed for the hearing of the Petition. Where he/ she seeks to oppose the Petition, the grounds of opposition or copy of his/ her affidavit shall be furnished with such notice. A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Aureustech Systems Private Limited (Petitioner Company No. 1/Transferor Company)	Happiest Minds Technologies Limited (Petitioner Company No.2/ Transferee Company)
Sd/- Mr. Praveen Kumar Darshankar, Authorized Signatory	Sd/- Mr. Anand Balakrishnan, Authorized Signatory

Date: March 13, 2026
 Place: Bengaluru

ICICI Prudential Asset Management Company Limited
 Corporate Identity Number: L99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
 Corporate Office: ICICI Prudential Mutual Fund Tower, Vakola, Santacruz East, Mumbai - 400 055;
 Tel: +91 22 6647 0200/2652 5000 Fax: +91 22 6666 6582/83, Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
 Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice-cum-Addendum to the Scheme Information Document (SID) and Key Information Memorandum (KIM) of ICICI Prudential Thematic Advantage Fund (FOF) (the Scheme) of ICICI Prudential Mutual Fund (the Fund)

NOTICE IS HEREBY GIVEN THAT pursuant to the extant framework issued by SEBI for Fund of Funds (the Framework), ICICI Prudential Trust Limited (the Trustee) and ICICI Prudential Asset Management Company Limited (the AMC) have approved the categorization of the Scheme in the manner specified below with effect from April 01, 2026. (the Effective Date).

A. Details of the changes proposed in the Scheme are as follows:

Particulars	Existing Scheme Features	Proposed Scheme Features
Name of the Scheme	ICICI Prudential Thematic Advantage Fund (FOF)	ICICI Prudential Aggressive Hybrid Active FOF
Category	Others - FOFs	Hybrid FOF (Domestic) - Aggressive Hybrid FOF
Type of the Scheme	An open ended fund of funds scheme investing predominantly in Sectoral/ Thematic schemes	An open-ended Fund of Funds scheme investing in Active Equity and Debt Oriented schemes
Product labelling	<ul style="list-style-type: none"> Long term wealth creation An open ended fund of funds scheme investing predominantly in Sectoral / Thematic equity oriented schemes. 	<ul style="list-style-type: none"> Long term wealth creation An open-ended Fund of Funds scheme investing in Active Equity and Debt Oriented schemes
Investment Objective	The primary objective of the Scheme is to generate capital appreciation primarily from a portfolio of Sectoral / Thematic schemes accessed through the diversified investment styles of underlying schemes. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The primary objective of the Scheme aims to generate long term capital appreciation by predominantly investing in active Equity oriented schemes. The Scheme shall also invest certain portion in active Debt Oriented Schemes. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.

Relevant extract of the Asset Allocation Pattern	Instrument	Approximate Allocation (% of corpus)		Instrument	Approximate Allocation (% of corpus)	
		Mini- mium	Maxi- mum		Mini- mium	Maxi- mum
Sectoral / Thematic Equity oriented schemes	Debt Oriented Schemes	0	20	Units of Active mutual fund schemes	95	100
	Money Market Instruments (with maturity not exceeding 91 days), including Tri-Party Repo*, cash & cash equivalents	0	5	Active Equity Oriented Schemes	65	80
				Active Debt Oriented Schemes	20	35

*or similar instruments as may be permitted by RBI/ SEBI.

What are the Investment Strategies?

Subject to the Regulations and other prevailing laws as applicable, the Scheme can invest in any (but not exclusively) of the following category of schemes:

- Units of Sectoral / Thematic equity oriented schemes;
- Units of Debt oriented schemes

The Scheme may refer to certain in-house models which would be based on various prevailing broad market parameters which would be dynamic in nature. The same may be referred by the fund manager as required from time to time. The Scheme shall follow an active investment strategy.

The Scheme aims to generate long term capital appreciation by predominantly investing in active Equity oriented schemes. The Scheme shall also invest certain portion in active Debt Oriented Schemes.

The Scheme shall invest in unit of ICICI Prudential Mutual Fund and any other mutual fund.

The Scheme will adopt a flexible and research-driven approach in selecting underlying equity-oriented schemes, with the objective of generating long-term capital appreciation.

The Scheme may allocate across market capitalization and Sectoral/thematic equity schemes depending on relative valuations, earnings outlook, macroeconomic factors, market opportunities etc. The Scheme may also have higher exposure to certain categories of Equity Schemes.

The Scheme shall also invest in Debt oriented schemes across credit and duration category. In addition, the AMC shall study the macro-economic conditions, including the political, economic environment and factors affecting liquidity and interest rates for allocating towards debt-oriented schemes.

Particulars	Existing Scheme Features	Proposed Scheme Features
Benchmark	AMFI Tier 1 - Nifty 200 TRI.	AMFI Tier 1 - CRISIL Hybrid 35+65 Aggressive Index
Where will the Scheme invest	Subject to the Regulations, the corpus of the Scheme will be invested in the schemes of domestic or offshore Mutual Funds that invest in debt, money market instruments and equity and equity related instruments depending on the asset allocation pattern and Investment Objective of FOF as indicated in this document. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: <ol style="list-style-type: none"> Units of various schemes of onshore Mutual Fund(s). Obligations/ Term Deposits of banks (both public and private sector) and development financial institutions. Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open-ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.	Subject to the Regulations, the corpus of the Scheme will be invested in the schemes of Active Equity Oriented and Debt Oriented Schemes depending on the asset allocation pattern and Investment Objective of FOF as indicated in this document. As per the SEBI guidelines, a Fund of funds scheme shall not invest its assets other than in schemes of mutual funds, except to the extent of funds required for meeting the liquidity requirements for the purpose of repurchases or redemptions. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities: <ol style="list-style-type: none"> Units of Active Equity Oriented Schemes Units of Active Debt Oriented Schemes Money market instruments permitted by SEBI/RBI The units of the schemes of the Mutual Funds in which the Scheme propose to make investments in could be listed or unlisted, open/closed ended. The units may be acquired through subscription to the units during the New Fund Offer of the schemes or by subscriptions on on-going basis in case of open-ended schemes. The inter Scheme transfer of investments shall be in accordance with the provisions contained in paragraph 12.30 of the Master Circular pertaining to Inter-Scheme transfer of investments.

Note: All other features of the Scheme except those mentioned above will remain unchanged.

Pursuant to the aforesaid changes in the Scheme, the unitholders holding units under the Scheme as on March 18, 2026, have an option to redeem their units, without any exit load from March 19, 2026, till March 31, 2026 up to 3.00 p.m. subject to the applicable provisions of cut-off time as stated in the Scheme Information Document of the Scheme. All transaction requests received on March 31, 2026, after 3:00 p.m will be subject to applicable exit load (if any), as may be applicable to the Scheme. Where the units are held in dematerialized form, investors are requested to contact their Depository participant to place redemption or switch request.

Please note that the aforesaid provision to redeem is purely discretionary and does not imply that the investors are required to compulsorily redeem their investments.

We assure you that these changes are in line with our best endeavors to serve you better. All other features and terms and conditions of the Scheme shall remain unchanged.

Investors are requested to note that subsequent to the effective date, all references to the existing name appearing at all relevant platforms shall stand replaced with the revised name in due course.

This Notice-cum-Addendum forms an integral part of the SID/KIM issued for the Scheme, read with the addendums issued from time to time.

For ICICI Prudential Asset Management Company Limited

Place: Mumbai Sd/-
 Date : March 12, 2026 Authorized Signatory
 No. 007/03/2026

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

हार्दिक पंड्याकडून राष्ट्रध्वजाचा अपमान! पुण्यात तक्रार दाखल

पुणे
अहमदाबाद येथे टी-२० विश्वचषक विजयानंतर झालेल्या जल्लोषादरम्यान क्रिकेटपटू हार्दिक पंड्याने राष्ट्रध्वजाचा अपमान केल्याचा आरोप पुण्यातील वकील वाजिद खान यांनी केला. याप्रकरणी त्यांनी हार्दिक पंड्याविरोधात शिवाजीनगर पोलीस ठाण्यात तक्रार नोंदवली आहे.



यशवंतराव चव्हाण महाराष्ट्र मुक्त विद्यापीठात स्वर्गीय यशवंतराव चव्हाण यांच्या ११३ व्या जयंतीनिमित्त विद्यापीठ प्रमुख, मान्यवर व विद्यार्थ्यांनी त्यांच्या छायाचित्रास व पुतळ्यास पुष्पहार अर्पण करून आदरंजली वाहिली. कार्यक्रमात शिक्षण, शोती, सहकार व समाजकारणातील त्यांचा अमूल्य योगदान, तसेच विद्यार्थ्यांसाठी केलेल्या कार्याचा गौरव व्यक्त करण्यात आला. कुलगुरू प्रा. संजीव सोनवणे, डॉ. दिलीप धोंडगे व डॉ. दयाराम पवार यांनी त्यांच्या जीवनपटाचे आणि व्यक्तिमत्त्वाचे उलगडून वर्णन केले.

व्यापाऱ्याकडून जप्त केलेले १ कोटी परत करा

मुंबई
जिएसटीला आदेश
घरावर जीएसटी अधिकाऱ्यांनी छापा टाकला होता. या छाप्पादरम्यान झडती घेत जीएसटी अधिकाऱ्यांनी १ कोटी रुपयांहून अधिक रोख रक्कम जप्त केली होती. व्यापाऱ्याने जीएसटी विभागाच्या जप्त झालेल्या रकमेची मागणी केल्याची नोंद घेतली आहे. याप्रकरणी त्यांनी हार्दिक पंड्याविरोधात शिवाजीनगर पोलीस ठाण्यात तक्रार नोंदवली आहे.

शेअर बाजाराची मोठी घसरण सेन्सेक्स ८२९ अंकांनी कोसळला

मुंबई
२३,६३९.१५ अंकांवर बंद झाला. सेन्सेक्समधील ३० पैकी २४ कंपन्यांच्या समभागांत घसरण झाली. तर केवळ ६ समभाग तेजीसह बंद झाले. निफटीमधील ५० पैकी ४० कंपन्यांचे समभाग घसरले तर केवळ १० कंपन्या तेजीत बंद झाल्या. बाजारात चौफेर विक्रीचा सपाटा असतानाही ऊर्जा आणि माहिती तंत्रज्ञान क्षेत्रातील कंपन्यांनी गुंतवणूकदारांना काहीसा दिलासा दिला.

आंध्रमध्ये भेसळयुक्त दुधातुळे १३ जणांचा बळी

आंध्र प्रदेश
उद्युक्त आली. लालाचेरु परिसरातील चौडेश्वरनगर आणि स्वरूपनगर येथील अनेक ज्येष्ठ नागरिकांना अचानक विक्रेत्याला अटक
उलट्या, तीव्र पोटडुखी आणि लघवी बंद होणे अशा गंभीर तक्रारी जाणवू लागल्या. त्यांना तातडीने राजमहेंद्रवरम येथील रुग्णालयात दाखल करण्यात आले. सुकवातीला हा एखाद्या

महापालिका शाळांचे खासगीकरण नाही! पीपीपी तत्वावर उपक्रम

मुंबई
असलेल्या, कमी वापरात असलेल्या किंवा वापरात येऊ न शकणाऱ्या शाळांच्या इमारती तसेच नवीन बांधण्यात आलेल्या इमारती आणि मोठे भूखंड शैक्षणिक उपक्रमांसाठी सार्वजनिक-खासगी भागीदारी तत्वावर शैक्षणिक संस्थांना देण्यास २७ मार्च २०२५ रोजी महानगरपालिकेने मान्यता दिली आहे.

उपमुख्यमंत्री शिंदेचे स्पष्टीकरण

उत्तर देताना शिंदे यांनी सांगितले की, काही बंद किंवा कमी क्षमतेने वापरात असलेल्या शाळांच्या इमारती आणि मोठे भूखंड शैक्षणिक उपक्रमांसाठी सार्वजनिक-खासगी भागीदारी (पीपीपी) तत्वावर शैक्षणिक संस्थांना देण्याचा निर्णय महानगरपालिकेने घेतला आहे.

प्रश्नोत्तर तासात भाषणे नको! मुख्यमंत्र्यांच्या आमदारांना सूचना

मुंबई
पाठली तर प्रश्नोत्तराचा तास अधिक प्रभावी आणि शिस्तबद्ध होईल. विधानसभेतील कामकाज सुरळीत चालावे यासाठी सर्व सदस्यांनी नियमांचे पालन करणे आवश्यक आहे.

ठाणे महानगरपालिका, ठाणे
उद्यान विभाग
निविदा सूचना
ठाणे महानगरपालिकेच्या उद्यान विभागासाठी (१) कळवा प्रभाग समिती अंतर्गत प्र. क्र.२५ अंतर्गत अस्तित्वातील रस्तादुभाजकाची दैनंदिन निगा व देखभाल करणेबाबत (२) मुंब्रा प्रभाग समिती अंतर्गत प्र. क्र.३२ अंतर्गत अस्तित्वातील उद्यानाची दैनंदिन निगा व देखभाल करणेबाबत या कामासाठी ई-टेंडरिंग पध्दतीने निविदा सूचना आणि निविदा प्रपत्र दि.१३/०३/२०२६ ते दि.२०/०३/२०२६ या कालावधीत ठाणे महानगरपालिकेच्या अधिकृत संकेतस्थळ www.mahatenders.gov.in येथे दुपारी १६.०० वाजेपर्यंत उपलब्ध असून सदर निविदा ई-टेंडरिंग पध्दतीने दि.२०/०३/२०२६ रोजी १६.०० वाजेपर्यंत स्विकारण्यात येतील. महाराष्ट्र शासनाच्या वित्त विभागाच्या परिपत्रक क्र. जीएसटी-२०१७/प्र.क्र.८१/क.आय.न-१ दि.१९/०७/२०१७ नंतर लागू झालेल्या जीएसटीच्या कराचा विचार करूनच निविदाकारांनी निविदा सादर करावी. प्राप्त निविदा शक्य झाल्यास दि.२३/०३/२०२६ रोजी ११.०० वाजता अथवा पुढील सूचना देऊन निविदाकार अथवा त्यांचे प्रतिनिधी यांचे समक्ष उघडण्यात येतील याची कृपया नोंद घ्यावी.

देश संकटात, पंतप्रधान प्रचारात स्वा.संजय राऊत यांचा घणाघात

मुंबई
पेट्रोल-डिझेल, खाद्यतेल आणि एलपीजीचा तुटवडा जाणवत असताना याबाबत पंतप्रधानांनी कोणतेही वक्तव्य केलेले नाही. निवडणुका जिंकण्यासाठी सरकारी तिजोरीतून मोठ्या प्रमाणावर खर्च केला जात आहे. एलपीजीच्या तुटवड्यावर भाष्य करताना राऊत यांनी उपरोधिक टोला लगावला. ते म्हणाले की, नागरिकांनी सिलिंडर नाही म्हणून धाबूक नये. भाजपाचा जय श्रीराम मंत्र म्हणा किंवा नमो-नमो म्हणा, म्हणजे सिलिंडर घरपोच येईल. इतक्या स्तरावर आपल्या देशात अंधभक्ती आहे. प्रमुख प्रश्नांची चिंता कुणाला वाटत नाही. आपल्या देशाचे काही परराष्ट्र धोरण नाही. नरेंद्र मोदी यांना जगामध्ये कोणताही मान आणि प्रतिष्ठा राहिलेली नाही. एकेकाळी जगामध्ये भारताच्या भूमिकेला फार महत्त्व होते, पण मोदी आल्यापासून जगात ते महत्त्व राहिले नाही. इराण युद्धाबद्दल भारताची भूमिका असायला हवी होती.

ठाणे महानगरपालिका, ठाणे
उद्यान विभाग
निविदा सूचना
ठाणे महानगरपालिकेच्या उद्यान विभागासाठी (१) कळवा प्रभाग समिती अंतर्गत प्र. क्र.२५ अंतर्गत अस्तित्वातील रस्तादुभाजकाची दैनंदिन निगा व देखभाल करणेबाबत (२) मुंब्रा प्रभाग समिती अंतर्गत प्र. क्र.३२ अंतर्गत अस्तित्वातील उद्यानाची दैनंदिन निगा व देखभाल करणेबाबत या कामासाठी ई-टेंडरिंग पध्दतीने निविदा सूचना आणि निविदा प्रपत्र दि.१३/०३/२०२६ ते दि.२०/०३/२०२६ या कालावधीत ठाणे महानगरपालिकेच्या अधिकृत संकेतस्थळ www.mahatenders.gov.in येथे दुपारी १६.०० वाजेपर्यंत उपलब्ध असून सदर निविदा ई-टेंडरिंग पध्दतीने दि.२०/०३/२०२६ रोजी १६.०० वाजेपर्यंत स्विकारण्यात येतील. महाराष्ट्र शासनाच्या वित्त विभागाच्या परिपत्रक क्र. जीएसटी-२०१७/प्र.क्र.८१/क.आय.न-१ दि.१९/०७/२०१७ नंतर लागू झालेल्या जीएसटीच्या कराचा विचार करूनच निविदाकारांनी निविदा सादर करावी. प्राप्त निविदा शक्य झाल्यास दि.२३/०३/२०२६ रोजी ११.०० वाजता अथवा पुढील सूचना देऊन निविदाकार अथवा त्यांचे प्रतिनिधी यांचे समक्ष उघडण्यात येतील याची कृपया नोंद घ्यावी.

जाहीर सूचना
सर्वसामान्य जनतेस येथे मोठ्या प्रमाणात सूचना देण्यात येते आहे की, माझे अशिल वे.अनासिद्धा इन्फ्रस्ट्रक्चर, एक कंपनी / भागीदारी/ फर्म / मालकी हक्क कंपनी ज्याचे कार्यालय कार्यालय क्र. ११३१, लोअर तळमजला, स्वयंसेवी इंधन स्टेशन, जेएफ लिंक रोड, मालाड पश्चिम, मुंबई ४०० ०६४ येथे आहे, त्यांना महाराष्ट्र सरकारची संध्या कावदा, १९६० च्या तरतुदीनुसार नोंदीकृत रिप्ट पाठवण्यात येईल. सरकारी गुप्तनिर्माण संस्था लिमिटेडने विकसित झालेल्या रिसर्च विभागाने केले आहे, ज्याचा नोंदीकृत पत्ता विशेषतः पा. २, त्रिवेणी नगर जवळ, कुंभार गाव, मालाड (पूर्व), मुंबई- ४०० ०१७ आहे.

मुंबईत वरच्या मजल्यावरील झोपडीधारक 'झोपू'त अपात्र

मुंबई
झोपडपट्टी पुनर्विकास योजनेत वरच्या मजल्यावर राहणाऱ्या झोपडीधारकांना योजनेचा लाभ मिळत नसल्याचे स्पष्ट झाले. उबाळाचे दिंडोशीचे आमदार सुनील प्रभू यांनी याबाबत खुलासा मागितला होता. आ. प्रभू यांनी विचारले की, अनेक झोपड्यांमधील १+१ म्हणजे वरच्या मजल्यावरील घरकुलधारकांकडे शिधापत्रिका, मतदान ओळखपत्र, वीज बिल यासारखे वास्तव्याचे सबळ पुरावे असूनही त्यांना पुनर्विकास योजनेत अपात्र ठरवण्यात येत आहे. याबाबत उपमुख्यमंत्री एकनाथ शिंदे यांनी लेखी उत्तरातून स्पष्ट केले की, प्रचलित शासन धोरणानुसार झोपडपट्टी पुनर्विकास योजनेत पात्रता ठरविताना फक्त तळमजल्यावरील झोपडीधारकांचा विचार केला जातो. वरच्या मजल्यावरील झोपडीधारकांसाठी कोणतीही तरतूद आत्तापर्यंत करण्यात आलेली नाही. त्यामुळे, या घरकुलधारकांना योजनेचा लाभ मिळत नाही.

जाहीर सूचना
सर्वसामान्य जनतेस येथे मोठ्या प्रमाणात सूचना देण्यात येते आहे की, माझे अशिल वे.अनासिद्धा इन्फ्रस्ट्रक्चर, एक कंपनी / भागीदारी/ फर्म / मालकी हक्क कंपनी ज्याचे कार्यालय कार्यालय क्र. ११३१, लोअर तळमजला, स्वयंसेवी इंधन स्टेशन, जेएफ लिंक रोड, मालाड पश्चिम, मुंबई ४०० ०६४ येथे आहे, त्यांना महाराष्ट्र सरकारची संध्या कावदा, १९६० च्या तरतुदीनुसार नोंदीकृत रिप्ट पाठवण्यात येईल. सरकारी गुप्तनिर्माण संस्था लिमिटेडने विकसित झालेल्या रिसर्च विभागाने केले आहे, ज्याचा नोंदीकृत पत्ता विशेषतः पा. २, त्रिवेणी नगर जवळ, कुंभार गाव, मालाड (पूर्व), मुंबई- ४०० ०१७ आहे.

अँक्वा मेट्रो स्थानकांबाहेर नो-पार्किंग

मुंबई- मेट्रो अँक्वा लाईन-३ (कफ परेड ते आरे कॉलनी) पूर्णपणे कार्यान्वित झाल्यानंतर प्रवाशांची नैसर्गिक आणि वाहतूक कोंडी टाळण्यासाठी मेट्रो स्थानकांच्या प्रवेश व निर्गमनद्वाराबाहेरील ३० मीटर परिसरात २४ तासांसाठी कायमस्वरूपी नो-पार्किंग झोन जाहीर करण्यात आला आहे. कफ परेड ते आरे कॉलनीदरम्यानची मेट्रो लाईन सुमारे ३३.५ किमी लांबीची असून, या मार्गावर एकूण २७ भूमिगत स्थानके आहेत. प्रत्येक स्थानकावर जमिनीच्या पातळीवर प्रवेश व निर्गमनासाठी स्वतंत्र दरवाजे उपलब्ध करून देण्यात आले आहेत.

जाहीर सूचना
सर्वसामान्य जनतेस येथे मोठ्या प्रमाणात सूचना देण्यात येते आहे की, माझे अशिल वे.अनासिद्धा इन्फ्रस्ट्रक्चर, एक कंपनी / भागीदारी/ फर्म / मालकी हक्क कंपनी ज्याचे कार्यालय कार्यालय क्र. ११३१, लोअर तळमजला, स्वयंसेवी इंधन स्टेशन, जेएफ लिंक रोड, मालाड पश्चिम, मुंबई ४०० ०६४ येथे आहे, त्यांना महाराष्ट्र सरकारची संध्या कावदा, १९६० च्या तरतुदीनुसार नोंदीकृत रिप्ट पाठवण्यात येईल. सरकारी गुप्तनिर्माण संस्था लिमिटेडने विकसित झालेल्या रिसर्च विभागाने केले आहे, ज्याचा नोंदीकृत पत्ता विशेषतः पा. २, त्रिवेणी नगर जवळ, कुंभार गाव, मालाड (पूर्व), मुंबई- ४०० ०१७ आहे.

जाहीर सूचना
सर्वसामान्य जनतेस येथे मोठ्या प्रमाणात सूचना देण्यात येते आहे की, माझे अशिल वे.अनासिद्धा इन्फ्रस्ट्रक्चर, एक कंपनी / भागीदारी/ फर्म / मालकी हक्क कंपनी ज्याचे कार्यालय कार्यालय क्र. ११३१, लोअर तळमजला, स्वयंसेवी इंधन स्टेशन, जेएफ लिंक रोड, मालाड पश्चिम, मुंबई ४०० ०६४ येथे आहे, त्यांना महाराष्ट्र सरकारची संध्या कावदा, १९६० च्या तरतुदीनुसार नोंदीकृत रिप्ट पाठवण्यात येईल. सरकारी गुप्तनिर्माण संस्था लिमिटेडने विकसित झालेल्या रिसर्च विभागाने केले आहे, ज्याचा नोंदीकृत पत्ता विशेषतः पा. २, त्रिवेणी नगर जवळ, कुंभार गाव, मालाड (पूर्व), मुंबई- ४०० ०१७ आहे.

जाहीर सूचना
सर्वसामान्य जनतेस येथे मोठ्या प्रमाणात सूचना देण्यात येते आहे की, माझे अशिल वे.अनासिद्धा इन्फ्रस्ट्रक्चर, एक कंपनी / भागीदारी/ फर्म / मालकी हक्क कंपनी ज्याचे कार्यालय कार्यालय क्र. ११३१, लोअर तळमजला, स्वयंसेवी इंधन स्टेशन, जेएफ लिंक रोड, मालाड पश्चिम, मुंबई ४०० ०६४ येथे आहे, त्यांना महाराष्ट्र सरकारची संध्या कावदा, १९६० च्या तरतुदीनुसार नोंदीकृत रिप्ट पाठवण्यात येईल. सरकारी गुप्तनिर्माण संस्था लिमिटेडने विकसित झालेल्या रिसर्च विभागाने केले आहे, ज्याचा नोंदीकृत पत्ता विशेषतः पा. २, त्रिवेणी नगर जवळ, कुंभार गाव, मालाड (पूर्व), मुंबई- ४०० ०१७ आहे.

जाहीर सूचना
सर्वसामान्य जनतेस येथे मोठ्या प्रमाणात सूचना देण्यात येते आहे की, माझे अशिल वे.अनासिद्धा इन्फ्रस्ट्रक्चर, एक कंपनी / भागीदारी/ फर्म / मालकी हक्क कंपनी ज्याचे कार्यालय कार्यालय क्र. ११३१, लोअर तळमजला, स्वयंसेवी इंधन स्टेशन, जेएफ लिंक रोड, मालाड पश्चिम, मुंबई ४०० ०६४ येथे आहे, त्यांना महाराष्ट्र सरकारची संध्या कावदा, १९६० च्या तरतुदीनुसार नोंदीकृत रिप्ट पाठवण्यात येईल. सरकारी गुप्तनिर्माण संस्था लिमिटेडने विकसित झालेल्या रिसर्च विभागाने केले आहे, ज्याचा नोंदीकृत पत्ता विशेषतः पा. २, त्रिवेणी नगर जवळ, कुंभार गाव, मालाड (पूर्व), मुंबई- ४०० ०१७ आहे.

महाराष्ट्र औद्योगिक विकास महामंडळ (महाराष्ट्र शासन अंगिकृत) मुदतवाढ सूचना

ई निविदा सूचना क्र. ७९/२०२५-२०२६ (मुंबई) करिता दिनांक २०/०२/२०२६ रोजी दैनिक नवाकाळ, मुंबई, दैनिक फ्रिप्रेस जरनल, मुंबई, दैनिक सागर, रायाड, दैनिक ग्लोबल टाईम्स, मुंबई या वृत्तपत्रांमध्ये प्रसिद्ध झालेल्या वरील ई निविदा सूचनेतील खालील कामांकरिता ई निविदा शासनच्या https://mahatenders.gov.in या संकेतस्थळावर उपलब्ध करण्याबाबत मुदतवाढ सूचना देण्यात येत आहे.

Table with 3 columns: Sr. क्र., कामाचे नांव, अंदाजित रक्कम. Row 1: तळोजा औद्योगिक क्षेत्र... तळोजा औद्योगिक क्षेत्रातील भूखंड क्र. पी - ३२ येथे वीजपुरवठा पायाभूत सुविधा, शुद्ध जलउदंचन केंद्रात व सांडपाणी जलउदंचन केंद्रात पंपिंग मशिनरीजचा पुरवठा व बसविणे व अनुषंगिक कामे करणे. ₹ ४,९१,९७,९७१.००

उपरोक्त कामाबाबत निविदा प्रपत्र दिनांक २३/०३/२०२६ पर्यंत https://mahatenders.gov.in या संकेत स्थळावर उपलब्ध असतील. ज्या निविदाधारकांनी यापूर्वी आपली निविदा भरली असेल अथवा अपलोड केली असेल, त्यांनी निविदेमध्ये बदल करून किंवा बदल न करता सदर निविदा पुन्हा भरणे आवश्यक आहे, याची कृपया नोंद घ्यावी, अशा कंत्राटदारांनी शुद्धिपत्रकांतर जर निविदा पुन्हा भरली नाही अथवा अपलोड केली नाही तर त्यांचा देकार सदर स्पर्धात्मक निविदेतून आपोआप बाद होईल. सदर निविदा सूचनेत इतर कोणताही बदल करण्यात आलेला नाही.

फॉर्म ए जाहीर घोषणा (इन्फॉर्मल ऑफ बँकराटची कोर्ट ऑफ इंडिया (बँकॉफ्ट व्हॉल्यून्टरी विलाळकोटी नियमप्रक्रिया) विधिवत, २०१६ चे विनियम ६ अन्वये) स्वार्थ पूर्ण जी लिमिटेडच्या धनकांचे लक्ष वेधण्याकरिता संबंधित संपत्ति

विवाणी प्रक्रिया, १९०८ च्या संविधानाच्या अर्धे V नियम २० सहा वाक्यांच्या एन्वईसीटी नियमन, २०१६ च्या नियम ३८ अन्वये पर्यायी सेवेमार्फत सूचना राहणीची कायदा न्यायाधीकरण, मुंबई (संशोधित-1) मध्ये कंत्राटी याचिका क्र. १८८ वर्ष २०२३ मध्ये

इनकार्ड रिट्यून्सशिर्षक सर्व्हिसेस एलएसपी एखबीना रिजल इस्टेट प्रायव्हेट लिमिटेड वें ठराव व्यावसायिक विरुद्ध

विवाणी क्र. १: श्री. सुभाष कुमुद घिप्यानाव आणि इतर

विवाणी क्र. २: श्री. सविश मन्गेशकर आणि इतर

विवाणी क्र. ३: श्री. दिनेश नरसीभाई भानुशाही

विवाणी क्र. ४: श्री. दिनेश नरसीभाई भानुशाही

विवाणी क्र. ५: श्री. दिनेश नरसीभाई भानुशाही

विवाणी क्र. ६: श्री. दिनेश नरसीभाई भानुशाही

विवाणी क्र. ७: श्री. दिनेश नरसीभाई भानुशाही

विवाणी क्र. ८: श्री. दिनेश नरसीभाई भानुशाही

विवाणी क्र. ९: श्री. दिनेश नरसीभाई भानुशाही

